

DIVISION BENCH

ITEM NO. 119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No. 07/2021, IA No. 15/2023, IA No. 126/2023, IA No. 127/2023
& IA No. 217/2023 IN CP No. (IB) 504/ALD/2019**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th May, 2023

Attendance-Cum-Order Sheet of the Hearing

NAME OF THE COMPANY	RENU BALA V/S SHREE BASANT OILS LIMITED
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL CONFERENCING:

Sh. Kunal Godhwani alongwith Sh. Abhishek Anand, Advs.

: For the Applicant in IA No. 07/2021, IA No. 15/2023, IA No. 126/2023, IA No. 127/2023 & IA No. 217/2023

Sh. Ayush Mangal Gupta alongwith Ranjana Roy Gawai, Advs.

: For the Respondents No. 1, 2, 3, 7 & 10 in IA 07/2021 in IA No.15/2023

Sh. Aditya Pandey alongwith Sh. Avinash Bhati, Advs.

: For Respondent No. 5, 6, 8 & 9 in IA No. 07/2021 and IA No. 15/2023.

ORDER

IA No. 07/2021

- Ld. Counsel representing the applicant states that this IA has become infructuous, in view of the fact that in the meantime separate IAs have been filed with respect to the different sections concerning the PUFEE transactions. In view of the statement so made the IA No.7/2021 is disposed off as having become infructuous.

IA No. 15/2023

- In this case the notice was issued. There is a representation on behalf of the Respondent no. 5, 6, 8, & 9. However, the Ld. Counsel representing the

Respondents no. 5, 6, 8, & 9 also states that there is some technical glitch in uploading the reply on behalf of said respondents. The Ld. Counsel representing the Respondents No. 1, 2, 3, 7 & 10 states that there is some technical glitch in uploading the reply. The matter may be taken up with the Registry to short out the issue for uploading of the reply. The copies of the reply would be supplied to the Ld. Counsel representing the applicant. Let the reply be filed within a period of two weeks.

IA No. 126/2023

Let the notices be issued to the respondents. Ld. Counsels representing the respective respondents accepts notices and therefore, waives service. They further seeks two weeks time to file reply. Let the needful be done within the stipulated period.

IA No. 127/2023

Let the notices be issued to the respondents. Ld. Counsels representing the respective respondents accepts notices and therefore, waives service. They further seeks two weeks time to file reply. Let the needful be done within the stipulated period.

IA No. 217/2023

Let the matter be adjourned for 14th July, 2023 alongwith other IAs.

-Sd-

(Ashish Verma)
Member (Technical)

19th May, 2023

Bipul Kumar Tiwari
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)